

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF LEGAL AFFAIRS**

LOK SABHA

UNSTARRED QUESTION NO. 4630

TO BE ANSWERED ON WEDNESDAY, THE 24TH MARCH, 2021

Legal Adviser Posts

4630. ADV DEAN KURIAKOSE:

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether several posts are kept vacant in Department of Legal Affairs, Chennai which is having Jurisdiction over the States of Kerala and Tamil Nadu and if so, the details thereof;

(b) whether sufficient number officers are in service in the Department of Legal Affairs for filling the posts of Legal Adviser and Government Advocate in the Ministry and Branch offices;

(c) if so, the details of such posts and vacancies;

(d) the details of the Number of posts of Legal Adviser/ Government Advocate vacant in Chennai Branch office, which is having the jurisdiction over the State of Kerala and Tamil Nadu; and

(e) whether it is feasible to appoint Regional Language Legislative Counsels in branch offices of Department of Legal Affairs or concerned High Court with Additional charge of Department of Legal Affairs or central Agency Section in Supreme court and if so, the details thereof?

ANSWER

**MINISTER OF LAW & JUSTICE, COMMUNICATIONS AND ELECTRONICS &
INFORMATION TECHNOLOGY**

(SHRI RAVI SHANKAR PRASAD)

(a)to(d): The statements in respect of sanctioned post and vacancy position in Department of Legal Affairs and in its Branch Secretariat at Chennai are at Annexure-I and II respectively.

(e):- Out of sanctioned strength of 30 Legislative Counsels (Regional Languages), 21 posts are vacant and therefore it is not feasible to appoint Regional Language Legislative Counsels in branch offices of Department of Legal Affairs or concerned High Court with Additional charge of Department of Legal Affairs or central Agency Section in Supreme court.

[Statement as referred to part (a) to (d) of Lok Sabha Unstarred Question No. 4630 to be answered on 24.03.2021]

Statement of Sanctioned post and vacancy position in the Department of Legal Affairs (As on date)

Sl. No.	Name of the Posts	Sanctioned Strength	Vacant
1.	Joint Secretary & Legal Adviser	13	10*
2.	Sr. Government Advocate	3	2**
3.	Addl. Legal Adviser	20	18
4.	Addl. Government Advocate	9	2
5.	Dy. Legal Adviser	19	6
6.	Dy. Government Advocate	3	1
7.	Asst. Legal Adviser	39	12
8.	Asst. Government Advocate	4	2
9.	Superintendent (Legal)	16	04
10.	Assistant (Legal)	32	15
11.	Junior Central Government Advocate (Jr.CGA)	04	01
Total		162	73

* as Director of Prosecution in CBI

** Sh. Niten Chandra Additional secretary has been appointed against the vacant post of Sr. GA by upgradation of the post.

[Statement as referred to part (a) to (d) of Lok Sabha Unstarred Question No. 4630 to be answered on 24.03.2021]

Statement of Sanctioned post and vacancy position in Chennai Branch Secretariat of the Department of Legal Affairs (As on date)

Name of Post	Sanctioned	Vacant
Additional Legal Adviser	1	1
Deputy Legal Adviser	1	-
Assistant Legal Adviser	2	1
Superintendent (Legal)	1	1
Assistant (Legal)	3	1
Senior Library Information Assistant	1	-
Senior Court Clerk Grade-I	1	1
Court Clerk	2	1
Total	12	6

Statement of vacancy position in the Department of Legal Affairs (As on date)

Sl. No.	Name of the Posts	Sanctioned Strength	Vacant
12.	Joint Secretary & Legal Adviser	13	10*
13.	Sr. Government Advocate	3	2**
14.	Addl. Legal Adviser	20	18
15.	Addl. Government Advocate	9	2
16.	Dy. Legal Adviser	19	6
17.	Dy. Government Advocate	3	1
18.	Asst. Legal Adviser	39	12
19.	Asst. Government Advocate	4	2
20.	Superintendent (Legal)	16	04
21.	Assistant (Legal)	32	15
22.	Library information Assistant/ Sr.Library Information Assistant	06	04
23.	Junior Central Government Advocate (Jr.CGA)	04	01
24.	Librarian Grade I	01	00
25.	Sr. Court Clerk Grade – I	14	06
26.	Sr.Court Clerk Grade – II	23	20
27.	Court Clerk	51	27^
28.	Record Clerk	04	01
29.	Staff Car Driver	14	05
30.	Dispatch Rider	04	01
31.	Senior Library Attendant	05	03^^
Total:		284	

* as Director of Prosecution in CBI

** Sh. Niten Chandra Additional secretary has been appointed against the vacant post of Sr. GA by upgradation of the post.

^24 Court Clerks are working on adhoc basis.

^^One Consultant is working on contract basis.